

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

FIRST TO SIXTY SIXTH REPORTS
(ENGLISH VERSION)



सत्यमेव जयते

FIFTH LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifth Lok Sabha)

FIFTY-SIXTH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fifty-sixth Report.

2. The Committee met on the 5th May, 1975 for—

- I. Further examination of the Constitution (Amendment) Bill, 1975 (Amendment of article 79 and omission of article 80, etc.) by Shri C. K. Chandrappan under rule 294(1) (a) of the Rules of Procedure, consideration of which was postponed at the sitting of the Committee held on the 22nd April, 1975.
- II. Classification and allocation of time for discussion of Bills (vide appendix) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.
- III. Allocation of time to the Resolution at item No. 3 set down in the List of Business for Friday, the 9th May, 1975.

FURTHER EXAMINATION OF THE CONSTITUTION (AMENDMENT) BILL

3. The Committee took up further examination of the Constitution, (Amendment) Bill, 1975 (Amendment of article 79 and omission of article 80, etc.) by Shri C. K. Chandrappan, consideration of which was postponed on the 22nd April, 1975.

4. Shri C. K. Chandrappan, Member-in-charge of the Bill, was invited to attend the sitting. He attended.

5. The Bill seeks to amend the Constitution with a view to abolish the Council of States.

6. After hearing Shri Chandrappan, the Committee postponed decision until further consideration.

Classification and Allocation of time to Bills

7. The Member-in-charge of the Bills were invited to attend the sitting. Shri C. K. Chandrappan attended.

8. After considering all aspects of the Bills, the Committee recommend that all the Bills referred to in the Appendix be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Allotment of time to Resolution

9. Shri Krishna Chandra Halder who had tabled the Resolution was invited to attend the sitting. He attended.

10. The Committee recommend that the resolution regarding industrial situation be allotted 2 hours for its discussion.

[P.T.O.]

Recommendations

11. The Committee recommend that:—

- (i) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (ii) the allocation of time to resolution, as shown in paragraph 10 above, be agreed to by the House.

New Delhi;
May 5, 1978.
Vaisakha 15, 1897 (Saka)

G. G. SWELL,
Chairman,
Committee on Private Members' Bills
and Resolutions

APPENDIX

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended by the Committee
1	2	3	4	5
1	The Advocates (Amendment) Bill, 1975 (Amendment of section 46) by Dr. Laxminarayana Pandey.	17 of 1975	B	2 hours
2	The Constitution (Amendment) Bill, 1975 (Insertion of new article 326A) by Shri C. K. Chandrupan.	37 of 1975	B	2 hours
3	The Constitution (Amendment) Bill, 1975 (Amendment of Eighth Schedule) by Shri C. K. Chandrupan.	36 of 1975	B	2 hours